

**THE GAUHATI HIGH COURT AT GUWAHATI**  
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO. HC. VII-21/2008(Pt.)/1670/A.

From :- Shri Saptarshi Garg,  
Joint Registrar (Vigilance),  
Gauhati High Court,  
Guwahati.

To, Shri Hirendra Kashyap,  
District & Sessions Judge,  
Bomdila, West Kameng District,  
Arunachal Pradesh.

Dated Guwahati, 1<sup>st</sup> <sup>March</sup> ~~February~~, 2023.

Sub:- **Casual leave, restricted holiday and station leave permission.**

Ref:- No. DSJ(SD/BDL)/07/2022/754/23 Dated 27.02.2023.

Sir,

With reference to the above, I am directed to inform you that your prayer for **3 days of casual leave on 06.03.2023, 09.03.2023 & 10.03.2023 and permission to avail Restricted holiday on 07.03.2023, alongwith station leave permission, w.e.f evening of 04.03.2023 to 12.03.2023**, has been granted. A senior Judicial officer at the station will remain in charge of his Court and office in his absence.

Yours faithfully,

  
**JT. REGISTRAR (VIGILANCE)**

**Memo NO.HC.VII-21/2008(Pt.)/1671-1672/A, dated** , 01-03-2023

Copy to:

1. The Joint Registrar, Gauhati High court, Itanagar Permanent Bench,  
Naharlagun.

✓ 2. The Project Manager, Gauhati High Court.

  
**JT. REGISTRAR (VIGILANCE)**  
